

THE GAUHATI HIGH COURT AT GUWAHATI

(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati, the 18th August, 2021

HC.XI-04/2019/69 /RC: In exercise of the powers conferred under Article 229 of the Constitution of India, Hon'ble the Chief Justice of the Gauhati High Court has been pleased to amend the Gauhati High Court (Appointment, Conditions of Service and Conduct) Rules, 1967 in the following manner, with immediate effect:

1. Amendment of Rule 6:

The following will be added after the Note of Rule 6 and before Rule 7 of Part-II (Rules for Appointment):

"6A. DISCIPLINARY AUTHORITY

Disciplinary authority means an authority competent under the Gauhati High Court Services (Appointment, Conditions of Service and Conduct) Rules, 1967, to impose any of the penalties provided in Rule 22 of Part IV of the said Rules on the staff and officer of the High Court's service.

For staff in the posts of Class III and Class IV, the disciplinary authority shall be the Registrar General, Gauhati High Court.

For Gazetted officers, the Disciplinary authority shall be the Chief Justice, Gauhati High Court."

2. Amendment of Rule 30:

(i) In rule 30, in clause (a), the word "Registrar" occurring between the words "by the" and "which imposes" shall be substituted by the words "Registrar General".

(ii) The following provision will be added after Rule 30. (b) and before Rule 31.

"30 A. REVIEW

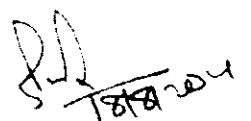
The Chief Justice may, at any time, either on his own motion or otherwise, review any order passed by him as Disciplinary Authority, under the Gauhati High Court Service (Appointment, Conditions of Service and Conduct) Rules, 1967, if the Chief Justice thinks the same fit and proper in the interest of justice."

By order,

Sd/-

Raktim Duarah

REGISTRAR GENERAL

Handwritten signature and date: 18/8/2021

Memo No. HC.XI-04/2019/70-86/ RC dated 18.08.2021

Copy to:

1. The Secretary General, Supreme Court of India, New Delhi.
2. The L.R & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati.
3. The Secretary to the Govt. of Nagaland, Department of Justice and Law, Kohima.
4. The Secretary to the Govt. of Mizoram, Law and Judicial Department, Aizawl.
5. The Secretary to the Govt. of Arunachal Pradesh, Law and Judicial Department, Itanagar.
6. The Registrar (Vigilance/Admn./Judicial/Estt.) Gauhati High Court, Guwahati.
7. The Registrar —Cum— Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati
8. The Registrar, Gauhati High Court, Kohima Bench, Kohima/ Aizawl Bench, Aizawl/Itanagar Permanent Bench, Naharlagun.
9. The Joint Registrar, (_____), Gauhati High Court, Guwahati.
10. The Director, Judicial Academy, Assam.
11. The Deputy Registrar (_____) Gauhati High Court, Guwahati.
12. The Librarian —Cum— Research Officer, Gauhati High Court, Guwahati.
13. The Asstt. Registrar, _____, Gauhati High Court, Guwahati.
14. The Private Secretary to Hon'ble Mr/Mrs. Justice _____ Gauhati High Court, Guwahati.
- ✓ 15. The Project Manager/Systems Analyst, Gauhati High Court, Guwahati, for uploading the above notification in the High Court Website.
16. The Administrative Officer (Judicial), _____, Gauhati High Court, Guwahati.
17. The C.A. to the Registrar General, Gauhati High Court, Guwahati.


REGISTRAR GENERAL